

Enhancement of scope of Optional T+0 Settlement Cycle.

The Board approved the following:

1. The number of scrips eligible for trading under optional T+0 settlement cycle will be increased in a phased manner from 25 to top 500 in terms of market capitalization. The scrips shall be made available for trading and settlement in optional T+0 settlement cycle starting with scrip of bottom 100 companies in terms of market capitalization out of top 500, and gradually moving the next 100 every month till top 500 companies are available for trading in optional T+0 settlement cycle.
2. All registered Stock Brokers can offer access to the optional T+0 settlement cycle to their investors. Stock Brokers are free to charge differential brokerage for the same.
3. Brokers who are designated as Qualified Stock Brokers (QSBs) and meet the parameter of minimum number of active clients for qualification as QSB, and all Custodians, shall put in place systems to enable seamless participation of their clients in optional T+0 settlement cycle, at the discretion of the investors. Appropriate time for implementation will be provided to such QSBs and Custodians based on consultations with all stakeholders. With the above, institutions including Foreign Portfolio Investors (FPIs), and Mutual Funds will be able to access the optional T+0 settlement cycle at their discretion.
4. An optional Block Deal window mechanism will be introduced under T+0 settlement cycle as an 8.45 am to 9.00 am session, alongside the existing block deal windows under T+1 settlement cycle.
5. The earlier proposal to move from optional T+0 settlement cycle to optional instantaneous settlement is not under consideration for now.
6. It is reiterated that optional T+0 settlement cycle in equity cash market will continue to co-exist with the extant T+1 settlement cycle.